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WA-1741-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, ACTING CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 27th OF JUNE, 2025

WRIT APPEAL No. 1741 of 2025

SUNITA DEODI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Manoj Sharma, Senior Advocate with Shri Vishal Baghel and Shri Deepak Tiwari - Advocates for appellant.

Shri Swapnil Ganguly - Deputy Advocate General for respondents/State.

ORDER

Per. Sanjeev Sachdeva, Acting Chief Justice

- 1. After some arguments, learned senior counsel for appellant under instructions, seeks leave to withdraw the appeal however prays that the respondents be directed to consider the representation dated 09.06.2025 (Annexure P/9 in writ petition) in accordance with law. He further prays that appellant be permitted to furnish a supplementary representation, which the appellant shall furnish within three days.
- 2. In view of the above, the appeal is dismissed as withdrawn.
- 3. Appellant is granted time till 30.06.2025 to submit a supplementary representation to the respondents. Respondents shall decide the representation dated 09.06.2025 (Annexure P/9) r/w the



2 WA-1741-2025 supplementary representation, if any, within a maximum period of 10 days, thereafter.

- 4. Further, it is directed that no coercive action shall be taken against the appellant for not joining the place of posting till the representation is decided by the competent authority and thereafter, it would be subject to the order that may be passed by the Competent Authority.
- 5. It is clarified that this Court has neither considered nor commented on the merits or the contentions of the either party.

 The Competent Authority shall decide the representation without being influenced by anything stated in this order on merits.
- 6. All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA) ACTING CHIEF JUSTICE VPA (VINAY SARAF) JUDGE